

[Shri Y. B. Chavan]

That has been our experience. I think Shri Sondhi will bear me out.

SHRI M. L. SONDHI: That is not the position. Violence takes place because very often there are some agent provocateurs also; it is not done by the MPs.

SHRI Y. B. CHAVAN: May be; I cannot say "No" to that. May be, it is quite possible. But our main responsibility is to see that trouble does not start, peace is not broken, it does not become unlawful. That is the responsibility of the police.

SHRI SURENDRANATH DWIVEDY: Responsibility was taken by us.

SHRI Y. B. CHAVAN: I do not think anybody can depend on that. About the placards, I would certainly help him to get them back. . . . (Interruptions)

SHRI J. B. KRIPALANI (Guna): The Home Minister can have section 144 in front of the Chinese and Pakistani Embassy.

MR. SPEAKER: Now, Papers to be laid on the Table.

12.28 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF NATIONAL INSTITUTE FOR TRAINING IN INDUSTRIAL ENGINEERING, BOMBAY

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN): I beg to lay on the Table a copy of the Annual Report of the National Institute for Training in Industrial Engineering, Bombay, for the year 1966-67, [Placed in Library. See No. LT-546/68]

UTTAR PRADESH BIKRI-KAR (SHANSHODHAN) ADHYADESH, 1968 AND DELHI SALES TAX (AMENDMENT) RULES, 1968 AND NOTIFICATION UNDER DELHI SALES TAX (AMENDMENT) RULES

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): I beg to lay on the Table:—

- (1) A copy of the Uttar Pradesh Bikri-kar (Sanshodhan) Adhyadesh, 1968 (U.P. Ordinance No. IV of 1968) promulgated by the Governor of Uttar Pradesh on the 30th January, 1968, under article 213 (2) (a) of

the Constitution read with clause (c) (iv) of the Proclamation dated the 25th February, 1968, issued by the President in relation to the State of Uttar Pradesh. (Hindi and English versions). [Placed in Library. See No. LT-547/68]

- (2) A copy of the Delhi Sales Tax (Amendment) Rules, 1968, published in Notification No. F.4(83)/67/Fin. (M) (1) in Delhi Gazette dated the 7th March, 1968, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941 as in force in the Union territory of Delhi. [Placed in Library. See No. LT-548/68].

NOTIFICATIONS UNDER ALL INDIA SERVICES ACT, UTTAR PRADESH OFFICIAL LANGUAGE (SUPPLEMENTARY PROVISIONS) ORDINANCE AND UTTAR PRADESH PUBLIC MEN INQUIRIES ORDINANCE

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA):

- (1) I beg to re-lay on the Table a copy each of the following Notifications under sub-section (2) of Section 3 of the All India Services Act, 1951:
 - (i) The Indian Administrative Service (Appointment by Promotion) Sixteenth Amendment Regulations, 1967, published in Notification No. G.S.R. 1738 in Gazette of India dated the 15th November, 1967.
 - (ii) The Indian Police Service (Appointment by Promotion) Fourteenth Amendment Regulations, 1967, published in Notification No. G.S.R. 1739 in Gazette of India dated the 15th November, 1967.
 - (iii) G.S.R. 1786 published in Gazette of India dated the 9th December, 1967, making certain amendments to the Schedule to the Indian Administrative Service (Fixation of Cadre Strength) Regulations, 1955.
 - (iv) G.S.R. 1787 published in Gazette of India dated the 9th December, 1967, making certain amendments

to the Schedule to the Indian Administrative Service (Fixation of Cadre Strength) Regulations, 1955.

- (v) G.S.R. 1788 published in Gazette of India dated the 9th December, 1967, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.

[Placed in Library. See No. LT-2090/67]

(2) to lay on the Table:—

- (i) A copy of Notification No. G.S.R. 376 published in Gazette of India dated the 2nd March, 1968, containing corrigendum to G.S.R. 149 dated the 27th January, 1968, under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in Library. See No. LT-549/68].

- (ii) A copy each of the following Ordinances under article 213(2)(a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 25th February, 1968, issued by the President in relation to the State of Uttar Pradesh:—

- (a) The Uttar Pradesh Official Language (Supplementary Provisions) Ordinance, 1968 (U.P. Ordinance No. 1 of 1968) promulgated by the Governor of Uttar Pradesh on the 25th January, 1968 (Hindi and English versions).

- (b) The Uttar Pradesh Public Men Inquiries Ordinance, 1968 (U.P. Ordinance No. III of 1968) promulgated by the Governor of Uttar Pradesh on the 28th January, 1968 (Hindi and English versions). [Placed in Library. See No. LT-550/68].

12.29½ hrs.

RE CALLING ATTENTION NOTICE

SHRI SAMAR GUHA (Contai): Sir, I have given notice of a Calling Attention. . . .

MR. SPEAKER: Order, order. This is not proper. I have already passed on to the next subject.

SHRI SAMAR GUHA: I want to point out.

MR. SPEAKER: I have got 50 calling attention notices with me; not yours alone. I cannot admit all of them. If all those 50 Members get up and start shouting, Parliament cannot function.
(Interruptions)

SHRI SAMAR GUHA: This is a very serious matter

MR. SPEAKER: Order, order. Nothing that he says shall be recorded.

SHRI SAMAR GUHA:**

MR. SPEAKER: If 50 people, who have given call-attention notices, get up like this and speak, God alone knows where Parliament will be . . . (Interruption**) There is no subject before me. I am not hearing. (Interruption**).

SHRI SURENDRANATH DWIVEDY (Kendrapara): Since the matter has been raised, they may make a statement.

MR. SPEAKER: I do not recognise what he has raised.

SHRI SURENDRANATH DWIVEDY: But the House knows about it.

MR. SPEAKER: Then, tomorrow everybody will raise anything and say that since it has been raised, a statement should be made.

SHRI SURENDRANATH DWIVEDY: They may make a statement on their own.

SHRI SAMAR GUHA:**.

MR. SPEAKER: Will you kindly sit down?

SHRI SAMAR GUHA:**

MR. SPEAKER: Will you kindly sit down?

SHRI RANGA (Srikakulam): You should be able to name some of these people.

MR. SPEAKER: Will you kindly sit down? There are only two alternatives left for me. Either Parliament must adjourn and go or Members, by themselves, must control themselves. I do not want to send out anybody; so, I only can get out. That

**Not recorded.